- (b) if so, the reasons therefor,
- (c) the reasons for releasing only ` 11 crores in 2018-19 and status of 2019-20 and details of proposal under this scheme in 2020-21; and
 - (d) by when the remaining amount is going to be released to Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) Although 'Police' and 'Public Order' are State subjects as per the Seventh Schedule to the Constitution of India, to supplement the efforts of the States, assistance is provided to the State Governments for equipping and modernizing of their police forces under the centrally sponsored scheme of 'Assistance to States for Modernisation of Police' [erstwhile scheme of Modernisation of State Police Forces (MPF)]. As per guidelines of the scheme, 10% of the annual allocation had been set-aside in 2018-19 for incentivizing for police reforms and the allocation of States reworked accordingly.

(c) and (d) During 2018-19, against the total allocation of ₹ 41.53 crore, only ₹ 11.39 crore could be released Karnataka as Utilisation Certificate (UCs) amounting to `32.77 crore were pending. Funds not utilised during the year lapse and therefore no further release to Karnataka for the past years is possible. Karnataka has proposed expenditure of equipment for communication, forensics, training, intelligence, cyber security etc. amounting to `63.95 crore for the year 2020-21.

Plan to strengthen private security agencies

2751. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has any plan to strengthen and organise private security agencies operating in the country to make them more accountable;
 - (b) if so, the details thereof;
- (c) whether the security agencies shall be enforced to lay much greater emphasis on training of the security personnel to be effective while on duty; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (d) "Police" and "Public Order" are subjects enumerated in

State List of the Seventh Schedule to the Constitution of India. The authority of Licensing, regulation and monitoring etc. of the private security agencies derives from the aforesaid responsibilities of the States/UTs, therefore, these matters are handled by the State/UT Governments.

However, to facilitate the State/UT Governments in this regard, the Union Government enacted the Private Security Agencies (Regulation) Act in 2005 [PSAR Act], and drafted the PSA Central Model Rules, 2006 and recently notified the Private Security Agencies (Private Security to Cash Transportation Activities) Model Rules, 2018 to further strengthen Private Security Agencies and to make them more accountable. In addition, with the objective of amending the Private Security Agencies Central Model Rules, 2006, a draft was placed in the public domain inviting comments and suggestions including therein the provision of aligning skills with National Skill Qualification Framework to emphasize quality training of private security personnel to ensure their effectiveness.

Special Development Package Scheme for Andhar Pradesh

2752. SHRI Y.S. CHOWDARY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of fund allocated/approved by Government during the last three years under Special Development Package Scheme (SDPS) for development of 8 backward districts of Andhra Pradesh;
- (b) the details of fund released by Government during the last three years under SDPS of 8 backward districts of Andhra Pradesh:
- (c) whether the fund released is sufficient to achieve the desired results/ target fixed;
 - (d) if not, the reaction of Government thereto;
- (e) the details of budgetary provision made for the financial year 2020-21 for development of said backward districts under SDPS; and
- (f) whether the budgetary provision made is sufficient for development of these backward districts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (f) The Andhra Pradesh Reorganisation (APR) Act,